

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.413**  
**IB/284/(PB)/2021**

**IN THE MATTER OF:**

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

**Order under Section 7 of IBC, 2016.**

**Order delivered on 01.09.2023**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Ms. Apoorva Thakral, Adv.
For the Respondent	: Mr. Sumesh Dhawan & Mr. Vatsala Kak, Adv.

**ORDER**

Heard the submissions made by the Ld. Counsels for both the parties. The Ld. Counsel for the Corporate Debtor has submitted that a transfer petition is pending before Hon'ble Principal Bench in view of the change of location of the registered office of the Corporate Debtor and the said transfer petition is listed and likely to be heard on 13.10.2023. In view of the statement made by the Ld. Counsel for the Corporate Debtor, let this matter be fixed for hearing on **16.10.2023**.

**Sd/-**  
**DR. BINOD KUMAR SINHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**